



The Andhra Pradesh Forest (Amendment) Act, 1997

Act 35 of 1997

Keyword(s):

Agent, Forest Produce, Grower of Forest Produce, Licenced Vendor, Ratail Sale, Specified Area, Specified Forest Produce, Timber, Unit

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**THE ANDHRA PRADESH FOREST (AMENDMENT)
ACT, 1997.**

ACT No. 35 OF 1997*

[27th December, 1997]

**An Act further to amend the Andhra Pradesh
Forest Act, 1967.**

Be it enacted by the Legislative
Assembly of the State of Andhra Pradesh
in the Forty-eighth Year of the Republic
of India as follows:-

1. (1) This Act may be called the Short title
and
commencement.
Andhra Pradesh Forest (Amendment) Act,
1997.

*Received the assent of the Governor on 26th December, 1997.
For Statement of the Objects and Reasons. Please see the
A.P. Gazette Part IV-A Extraordinary dated 23rd July,
1997 at P-3.

(2) It shall come into force on such date as the State Government may, by notification, appoint and different dates may be appointed for different provisions of the Act.

Amendment of section 29.

Act 1 of 1967.

2. In the Andhra Pradesh Forest Act, 1967. (hereinafter referred to as the Principal Act), in section 29, in sub-section (2), for clause (h), the following shall be substituted, namely:-

"(h) Prohibit absolutely or regulate, subject to such conditions in the entire State of Andhra Pradesh or within such local limits as may be specified, the establishment of pits or machinery for sawing, converting, cutting, burning, concealing or marking of timber, the altering or effacing of any marks on the same, of the possession or carrying of hammers or other implements used for marking timber;"

Amendment of section 62.

3. In section 62 of the Principal Act, in sub-section (1), in clause (b), for the words "an Assistant Conservator of Forests", the words "a Forest Range Officer", shall be substituted.

K.M. NAGABHUSHAN RAO
Secretary to Government,
Legislative Affairs & Justice, I/c
Law Department.